

# ACT NO. X OF 1937.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
4th March, 1937.)

## An Act further to amend the Indian Electricity Act, 1910, for certain purposes.

IX of 1910.

WHEREAS it is expedient further to amend the Indian Electricity Act, 1910, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Electricity (Amendment) Act, 1937. Short title and commencement.

(2) It shall come into force on such date as the Governor General in Council may, by notification in the Gazette of India, appoint.

IX of 1910.

2. The Indian Electricity Act, 1910 (hereinafter referred to as the said Act), shall, in its application to British India, including British Baluchistan and the Sonthal Parganas but excluding Burma, be amended in the manner hereinafter provided. Application of Act.

3. After section 36 of the said Act the following section shall be inserted, namely:— Insertion of new section 36A in Act IX of 1910.

“36A. (1) A Board to be called the Central Electricity Board shall be constituted to exercise the powers conferred by section 37. Central Electricity Board.

(2) The Central Electricity Board shall consist of fifteen members, namely:—

(a) a chairman to be nominated by the Governor General in Council;

(b) one

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- (b) one member to be nominated by each of the Local Governments of Madras, Bombay, Bengal, the United Provinces, the Punjab, Bihar, the Central Provinces, Assam, the North-West Frontier Province, Sind and Orissa ;
- (c) one member, holding office for a period of three years, to be nominated alternately by the Local Government of Delhi and the Local Government of Ajmer-Merwara ;
- (d) one member to be nominated by the Chief Commissioner of Railways ; and
- (e) one member to be nominated by the Chief Inspector of Mines.

(3) Any vacancy occurring in the Board, otherwise than by the expiry of the term of office of the member referred to in clause (c) of sub-section (2), shall be filled as soon as may be by a nomination made by the authority by whom the member vacating office was nominated.

(4) The Board shall have full power to regulate by by-laws or otherwise its own procedure and the conduct of all business to be transacted by it.

(5) The powers of the Central Electricity Board may be exercised notwithstanding any vacancy in the Board. ”

Amendment  
of section  
37, Act  
IX of 1910.

4. In section 37 of the said Act, for the words “Governor General in Council”, in both places where they occur, the words “Central Electricity Board” shall be substituted.

Amendment  
of section  
38, Act IX  
of 1910.

5. In section 38 of the said Act,—

- (a) sub-section (3) shall be omitted, and
- (b) sub-section (4) shall be re-numbered as sub-section (3).